GOVT. OF BIHAR Registration Erose & Prohibition Deppt. Purmera Score, Purmea.

COURT FEE

Authorization No. 2314

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No. 2314 INDIA -- Zero-Zero-Zero-Zero-

Affidavit to be Furnished by the camildate flongwith	Nomination Paper
Before the Returning Officer	129

FromKDRPHAConstituency(Name of the Constituency)

2701.18

Election, do hereby solemnly affirm and state on oath as under: (strike out whichever is not applicable)

(1) I am a candidate set up by CONULESH (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

\$1. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
OTAP	Self	CYFPK-	5.25.000	5:2500
Par /Teih	Spouse-	0)64-17		
3.	Dependent I	NIL	- unlegated	
4	Dependent 2	NIL		-
5.17	Dependent 3	NIL	-	_

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence.	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	W)
(b)	Name of the Court(s). Case No. and	
1	Date(s) of order(s).	

(:) Punishme t impasca :		
	אלא	

(5) That I give herein below the details of the assets (movable and immovable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed compenies and as per books in case of non-listed companies should be given.

4. Dependent, here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	50,000/=	-			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	15 ocasife				
(Tii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	2/0	y manufacture			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	No			1 0 A 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	10,00,000			Antibada Antibada	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	3			1/2 1 - 2 - 2	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	10.00.000	. 1 1 71			

Any other assets such as value of			
	1		
i (Skims/interest		 	
x, Gross Total value	1		1

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(1)	Agricultural Land	No -	NO	No	No	1/6
	Location(s) Survey number(s)					
	Area (Total measurement in acres)					
	·Whether inherited property (Yes or NO)	1 10				
	Date of purchase in case of self acquired property					
in n	Cost of Land (in case of purchase)at the time of purchase					
	Any investment on the land by way of development, construction etc.		1			
	Approximate Current market value					
(ii)	Non-Agricultural Land Vocation(s) Servey number(s)	13 000				40.7
	Area (Total measurement in-		100		de the	
	Whether inherited property (Yes or NO)					
I v	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase	14	- TEN	#1 T		
.3	Any Investment on the land by way of development, construction etc.					
	Approximate Current market		S#	+ 1000	1208	
(iii)		100			- 1	
	Built up Area (Total measurement in sq. ft.)				PM 12-11-1-	

	V 'wher inherited property ('exor NO)	VES			Control of the second state	anner et
	Date of purchase in case of seaf acquired property					
	Cust of property (in case of prochase) at the time of prochase					
	Any Investment on the property by way of					
	development, construction etc.					
	Approximate Current market value	50,000m/s				
(iv)	Residential Bulldings (including apartments,) -Location(s) - Survey number(s)	-				
	Area (Total measurement in sq. ft.)					
AR	Built up Area (Total					-
-	Whether inherited property (Yes or NO)R Y		(a)		- 5 JUNE	3.
	Date of purchase in case of self acquired property	ļ				
	Cost of property (in case of purchase) at the time of purchase	4				
	Any Investment on the land by way of development, construction etc.		•			
	Approximate Current market value	50,00,000/			• 3	
(v)	Others (such as interest in property)			-,		AR ATTENDED
(vi)	Total of Current Market Value of (i) to (v) above					4

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	10,00,000				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

	Time and the	Any other liability	OIA				1
		Grand total of liabilities	1		 		
1	(ii)	Government Dues: Dues to departments dealing with government accommodation					
		Dues to departments dealing with supply of water	x /o			3	
		Dues to departments dealing with supply of electricity	. X) b				
1	X X	Dues to departments dealing with adopty of relaphones/mobiles	٨/٥				
1		Dues to departments dealing with government transport (including aircrafts and indicopters)	110	4.12			**
		Income Tax Dues	1/0				
I		Wealth Tax Dues	NE			2	
		Service Tax Dues	IND				
1	-	Municipal /Property Tax Dues	NO				
		Sales Tax Dues	NO		A STATE OF STATE OF	19	
		Any other dues	NO				
T		Grand total of all Govt. dues	1	The state of			

(7) Details of profession or occupation:

a. Self.....

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum. AUNAN KUMAA)
2.	Full postal address	· mine
3.	Number and Name of the constituency and state	KOKOHA
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	· CONUNESH
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Np

1	P.	And of		1.00	ear for which la		of traverse States
	+) Candidate		- In	come Tax Retu	and the manufacture of the same of the	
\vdash) Spouse:		-	5.00.00		.0000
-) Dependents					
6.	Hart, St.	Commence of the contract of th					1.
10.	-	Description	of Assets and Self	Capilla	es in rupees	Osmandant II	Dependent-III
A.	+	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
n.	1	Moveable Asset (Total value)					
B.	+	Immovable		-			
ь,		Asset	-1				24.00
-	(i)	Purchase Price and					
	10	Development Cost of					HOTH THE
		Immovable Property					State Of
		(Total Value)	1				-
-	(ii)	Approximate Current					
	1111	Market Price of		1			
		Asset (Total Value)		1.32			E. Sell
7		Liabilities					1000000
-		(i) Government					
		dues (Total)		13	20		The state of the state of
-	1	/II) I name from Danie	-		-		-
110	A	financial Institutions and	10,1500/2				
-	KL.	others (Total)	100				
	1	live details of School / Un	1 /College/ I In	iversity an	d the year in u	hich the course	was completed.)
Ö	-001	(Name of the School					e teather the
Ö	-901	(Name of the School		ICATION			
hat	ient, kno	above named, do hereby wiedge and belief, no part	VERIF erify and decli of it is false an	ICATION are that the d nothing me other	contents of the	is affidavit are seen concealed the	true and correct to here from. I furthe 3 and 4 above;
hat e is	ient, kno	above named, do hereby wiedge and belief, no part asse of conviction or pending, or my dependents do no	VERIF erify and declar of it is false and ing case against t have any asse	ICATION are that the d nothing me other et or liabili	contents of the material has be than those mer ty, other than t	is affidavit are teen concealed the tioned in items those mentioned	true and correct to here from. I furthe 3 and 4 above;
hat	ient, kno	above named, do hereby wiedge and belief, no part	VERIF erify and declar of it is false and ing case against t have any asse	ICATION are that the d nothing me other et or liabili	contents of the	is affidavit are teen concealed the tioned in items those mentioned	true and correct to here from. I furthe 3 and 4 above;
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hat e is	ient, kno	above named, do hereby wiedge and belief, no part asse of conviction or pending, or my dependents do no	VERIF erify and declar of it is false and ing case against t have any asse	ICATION are that the d nothing me other et or liabili	contents of the material has be than those mer ty, other than t	is affidavit are teen concealed the tioned in items those mentioned	true and correct to here from. I furthe 3 and 4 above;

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Note: 1-Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and nearly.

Advocate Solyman attirmed

ARUN KUMAR SHARM